

Before Shri R.S. Virk, District Judge (RETD.)
appointed to hear objections/representations in the matter of PACL Ltd.
as referred to in the order dated 15/11/2017, of the Hon'ble Supreme Court
passed in civil appeal no. 13301/2015 titled Subrata Bhattacharya vs SEBI.

File no. 348

MR NO. 36057-16

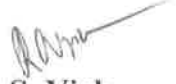
Objector : S. Ghanpathy Konar

Present : None

Order :

The file in hand is neither an objection petition nor an application or representation but is a noticed dated 05/10/2016 issued by S. Shenbagam, Advocate, Tirunelveli to this committee and three others forbidding them from including the property measuring 50 cents in Punja S. No. 396/7A and 7B at A. Sathankulam village in the list of properties for proposed e-sale. As no documents whatsoever, (except some documents in Tamil language without any translations thereof being appended thereto) exist on this file, no action is called for in the matter. The file be consigned to records.

Date : 31/01/2018


R. S. Virk
Distt. Judge (Retd.)